

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Service Tax Appeal No. 85758 of 2017

(Arising out of Order-in-Appeal No. PUN-SVTAX-000-APP-298-16-17 dated 18.01.2017 passed by Commissioner of Service Tax (Appeals), Pune.)

M/s. Interics Interior Management Pvt. Ltd.Appellant

VERSUS

Commissioner of Service Tax-I, PuneRespondent

APPEARANCE:

None for the Appellant

Shri Saikrishna Hatangadi, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87268 / 2021

Date of Hearing: 03.12.2021
Date of Decision: 03.12.2021

PER: BENCH

When the matter was called for hearing today, learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate and requests for withdrawal of this appeal.

2. Appellant has also filed an application stating that the issue has been settled under SVLDRS and seeks withdrawal of appeal.

3. In view of submissions as above, the appeal is dismissed as withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

Prasad